

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411(ND)/2018

IN THE MATTER OF:

M/s AS Technosoft Pvt. Ltd.

vs

M/s Indianroots Shopping Pvt. Ltd.

SECTION

Under Section 9 IBC 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

.....PETITIONER

.... RESPONDENT

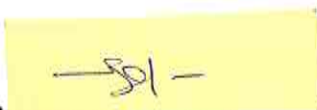
Order delivered on 14.01.2019

For the Petitioner/Applicant :

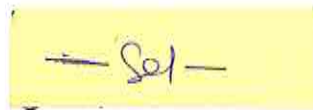
For the Corporate Debtor :

ORDER

A representation is made on behalf of the petitioner for adjournment that since the main counsel is not well and he is unable to be present before this Tribunal today. In the circumstances post the matter on 22.01.2019.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar